

प्रेषक,

अपर जिलाधिकारी-वित्त एवं राजस्व
हरिद्वार।

सेवा में,

रजिस्ट्रार जनरल,
मा0 एन0जी0टी0,
नई दिल्ली।

पत्रांक: 159 / एल0बी0ए0-2024

दिनांक: 27 जनवरी, 2024

विषय- मा0 एन0जी0टी0 में योजित Original Application No.-616/2023 Abhinav Sharma Versus State Of Uttarakhand के संबंध में पारित आदेश दिनांक 04.12.2023 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक Consultant (Judicial) National Green Tribunal, New Delhi द्वारा ई-मेल से प्रेषित पत्र दिनांक 14.12.2023 के द्वारा मा0 एन0जी0टी0 में योजित Original Application No.-616/2023 Abhinav Sharma Versus State Of Uttarakhand के संबंध में पारित आदेश दिनांक 04.12.2023 के अनुपालन के संबंध में हैं।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.12.2023 में दिये गये निर्देशों का समयबद्ध अनुपालन एवं वांछित रिपोर्ट समयान्तर्गत मा0 एन0जी0टी0 में दाखिल करने के निर्देश दिये गये हैं, जिस हेतु उप जिलाधिकारी, हरिद्वार की अध्यक्षता में निम्नवत् जांच समिति का गठन किया गया। यथा:-

1-	उप जिलाधिकारी, हरिद्वार।	-	अध्यक्ष
2-	महा प्रबन्धक जिला उद्योग केन्द्र, हरिद्वार।	-	सदस्य
3-	क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी।	-	सदस्य
4-	तहसीलदार, हरिद्वार।	-	सदस्य

संयुक्त जांच समिति के सदस्यों द्वारा दिनांक 09.01.2024 को संयुक्त स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण आख्या संलग्न हैं।

अतः समिति की संयुक्त स्थलीय निरीक्षण आख्या सादर प्रेषित हैं।

संलग्न: यथोक्त

भवदीय,


(दीपेन्द्र सिंह नेगी)

अपर जिलाधिकारी-वि0/रा0
हरिद्वार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रधारा रोड देहरादून।
- 2- जिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।
- 3- Shri. Rahul Verma Advocate (L.L.M.) Supreme Court Of India Additional Advocate General State Of Uttarakhand/Respondent 137, Tower No. 10, Supreme Enclave, Mayur Vihar Phase-1, Delhi-110091
Mobile No. 9717706032

अपर जिलाधिकारी-वि0/रा0
हरिद्वार।



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0- 147(56)/2024/1461

दिनांक: 27.01.2024

पंजीकृत डाक द्वारा

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय:- मा0 एन0जी0टी0 में योजित Original Application No. 616/2023 Abhinav Sharma Versus State of Uttarakhand” में पारित आदेश दिनांक 04.12.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित Original Application No. 616/2023 Abhinav Sharma Versus State of Uttarakhand” में पारित आदेश दिनांक 04.12.2023 के अनुपालन के सम्बन्ध में वांछित रिपोर्ट मा0 एन0जी0टी0 में दाखिल किये जाने के निर्देश दिये गये हैं। उक्त के अनुपालन में विषयगत स्थल का संयुक्त निरीक्षण दिनांक 09.01.2024 को किया गया।

अतः संयुक्त जांच समिति की स्थलीय निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ सादर प्रेषित की जा रही है।

संलग्नक:- यथोपरि।

भवदीय,

(एस0 पी0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:- अग्रर जिलाधिकारी महोदय, जिला- हरिद्वार को सादर सूचनार्थ प्रेषित।

23/1/24
क्षेत्रीय अधिकारी

Joint Inspection Report of M/s Pure & Cure Healthcare Pvt. Ltd, Plot No. 26A, 27, 30, 37 & 38, Sector-8 A, IIE, Ranipur SIIDCUL, Distt- Haridwar.

In compliance of order dated 04.12.2023 passed by the Hon'ble NGT in the matter of Original; Application No. 616 of 2023 titled as "Abhinav Sharma Vs State of Uttarakhand" inspection of M/s Pure & Cure Healthcare Pvt. Ltd. was carried out by the members of Joint team constituted by the District Magistrate, Haridwar on dated 09.01.2024. Following officials of Uttarakhand Pollution Control Board (UKPCB), District Administration and District Industry Center (DIC) were present:

1. Shri Ajayveer Singh, Sub Divisional Magistrate, Haridwar.
2. Shri S.P. Singh, Regional Officer, UKPCB, Regional Office, Roorkee.
3. Smt. Rekha Arya, Tehsildar, Haridwar.
4. Shri. Prakash Oshwal, District Industries Centre, DIC, Haridwar.

Shri N.D Pauranik, Asst. Vice President, of M/s. Pure & Cure Healthcare Pvt. Ltd. was also present during the inspection.

I. Background:

1. M/s Pure & Cure Healthcare Pvt. Ltd. is established in the year 2012 at Plot No. 26A, 27-30, 37 & 38, Sector-8A, IIE, Ranipur, SIIDCUL, Haridwar and engaged in manufacturing of pharmaceuticals products through pharmaceutical formulation processes. At the time of inspection, Inspection team tried to communicate with complainant via a mobile contract but we did not get any response. There are many industrial units established in surrounding of NRI Antriksh City, Sidcul, Haridwar.
2. Unit has obtained Consolidated Consent & Authorization (CCA) from the Uttarakhand Pollution Control Board for manufacturing of pharmaceutical products viz. Tablets/kit/LRH -28553 Lakh Nos), (Hard, Soft Capsules, Tab in Capsule -4752 Lakh Nos), (Injectable, DPI, FFS, LVP & Ear + Eyes Drops - 715 Lakh Nos), (Liquid Orals- 400 Lakh Nos), (Dry Powder/ Sachet-271 Lakh Nos.), (Ointments/ Lotions/ Lemi/Seam/PE tube-510 Lakh Nos. and validity of CCA is up to 31.03.2024. Copy of CCA is enclosed as **Annexure-1**.
3. During the inspection it was informed that production of pharmaceuticals products is depend on market demand, therefore, n production data of last three months is as given below:

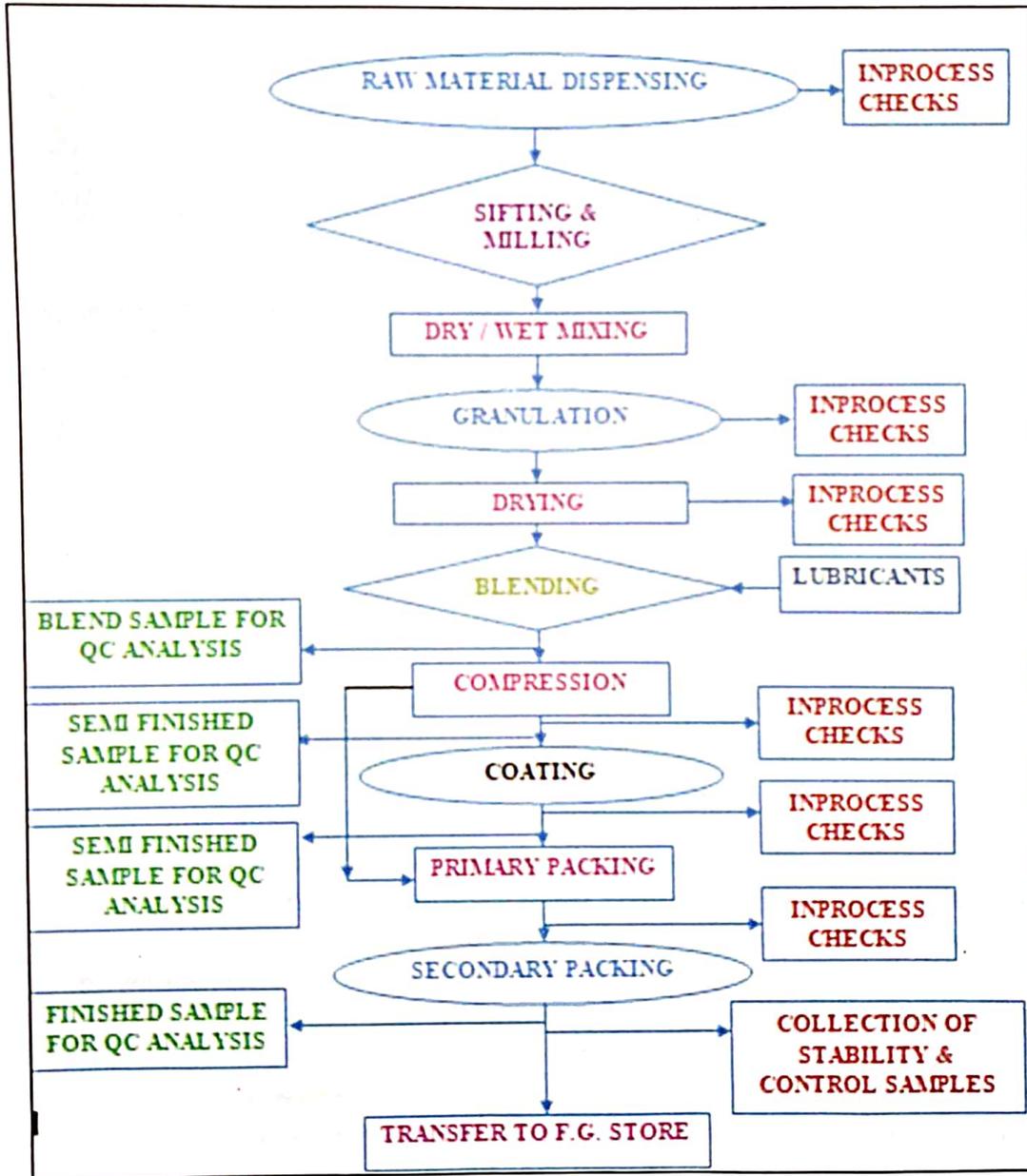
S.N.	Approved Product Quantity (As per Consented capacity)		Last Three Month Production Data (Qty in Lakh)		
	Product	Quantity (Per Month)	Oct. 2023	Nov. 2023	Dec. 2023
1	Tablets/kit/LRH	28553 Lakh Nos.	10022.19	8301.69	10983.44
2	Hard, Soft Capsules, Tab in Capsule	4752 Lakh Nos.	1366.38	1106.11	1510.05
3	Injectable, DPI, FFS, LVP & Ear + Eyes Drops	715 Lakh Nos.	80.87	104.04	108.8

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4	Liquid Orals	400 Lakh Nos.	8.1	8.67	8.12
5	Dry Powder/ Sachet	271 Lakh Nos.	15.02	6.08	10.56
6	Ointments/Lotions/Lemi/Seam/PE tube	510 Lakh Nos.	14.53	8.92	10.53

II. Manufacturing Process:



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Photographs of manufacturing area:



III. Water consumption and wastewater generation:

- i) Water is used in manufacturing process, cooling tower, boiler feeding, gardening and domestic uses. Maximum fresh water consumption is 1150 KLD. Unit has obtained NOC from CGWA for abstraction of 950 KLD of Ground water. The Unit has applied for permission for renewal from the Central Ground Water Authority for abstraction of 1150 KLD of groundwater. Copy of receipt is attached herewith as **Annexure II.**
- ii) About 97 KLD wastewater is generated form the manufacturing processes Wastewater generated from manufacturing process etc. Generated wastewater is treated through Effluent Treatment Plant (ETP) of 250 KLD comprising of primary, secondary and tertiary treatment system. Treated water is used as make up water is cooling towers. RO reject and backwash of MGF and ACF is being sent to CETP for further treatment and disposal.

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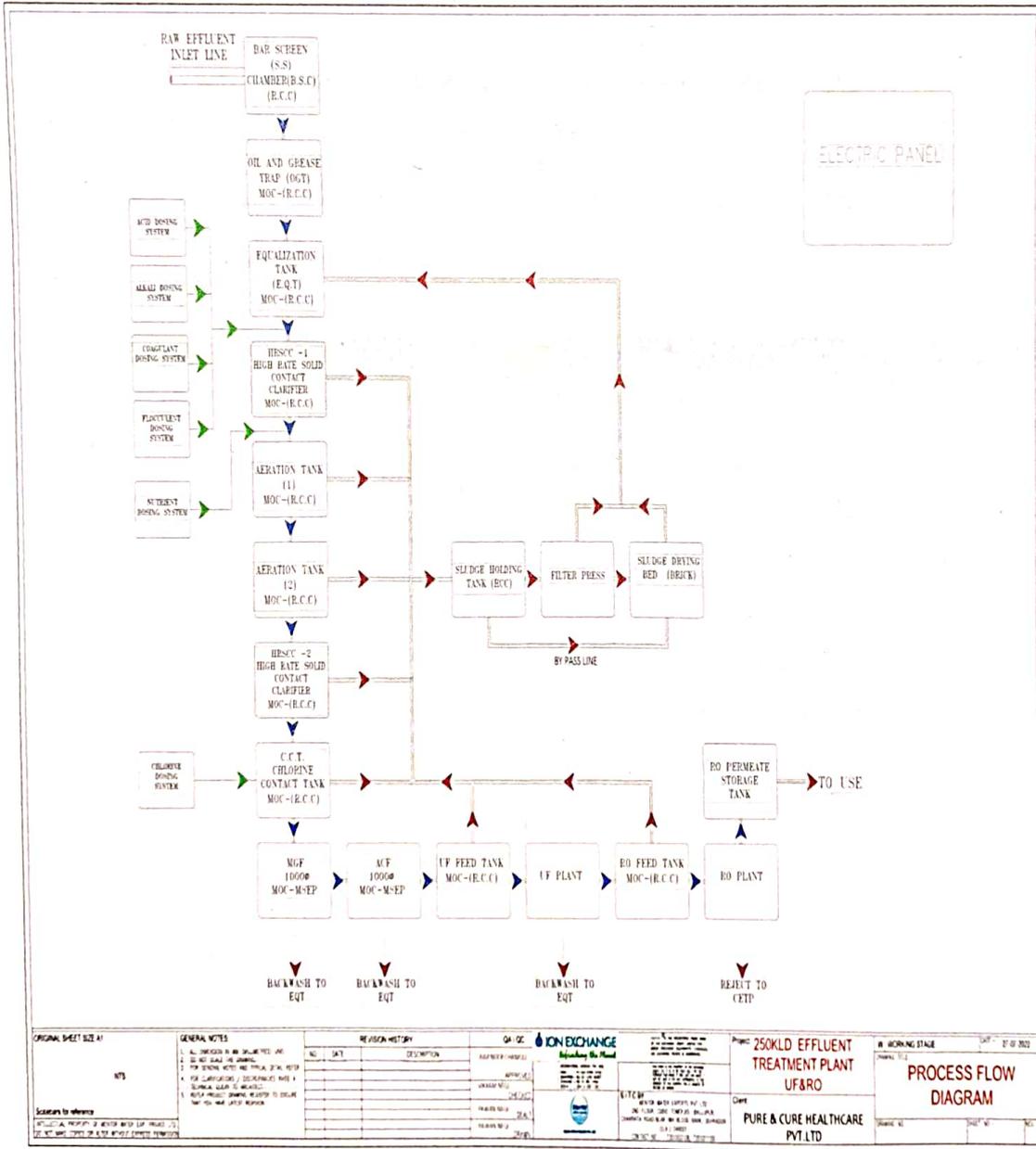
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iii) ETP Inlet and Outlet Parameters are as follows. 9

S. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)
1	ETP Inlet	5.24	486.9	182.3	379.1	954
2	ETP Outlet	7.24	42.9	11.8	51.5	291

Analysis Reports of the same are enclosed herewith as Annexure III.

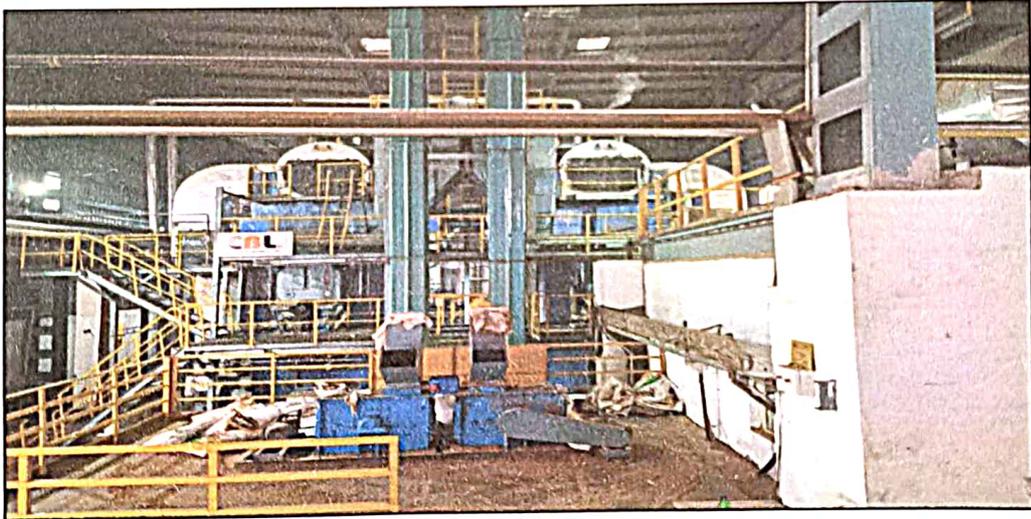
Process Flow Diagram of ETP Plant.



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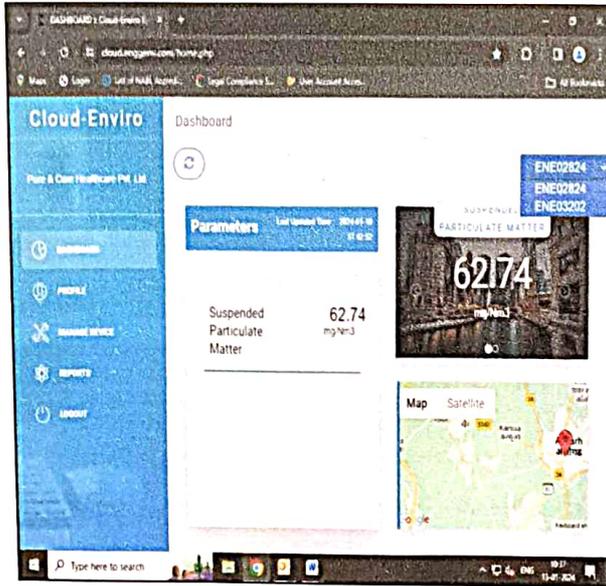
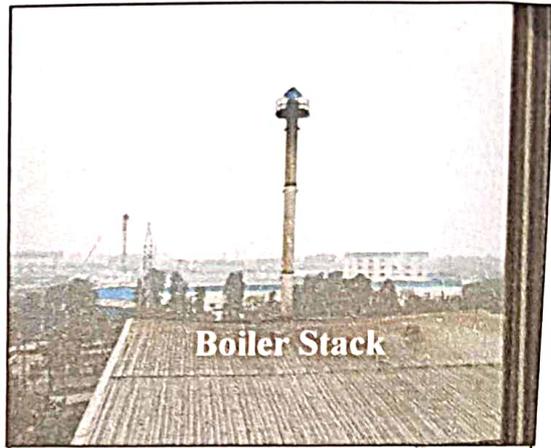
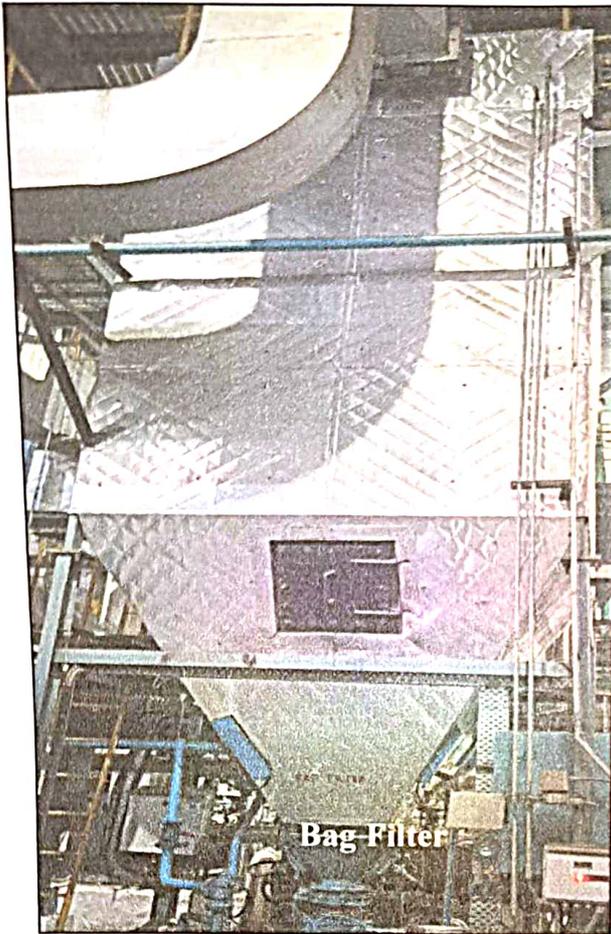
IV. Air Pollution Control System:

S.No.	Equipment	Nos. of DG	Stack Height (Mtr.)	Fuel	Ltr./Hr	Emission Control Equipment
1	DG set	1010 x Nos.	4.	HSD	200	Acoustic Enclosure
2		2000x 4 Nos.	10	HSD	400	Acoustic Enclosure
3	Boiler	2 TPH x 1	35	FO	115	Dust collector
4		2.8 TPH x 1	35	FO	160	Dust collector
5		8 TPH x 1	35	Briquettes	850	Bag Filter, Dust collector
6		6 TPH x 2Nos.	35	Briquettes	1000	Bag Filter, Cyclone Dust Collector

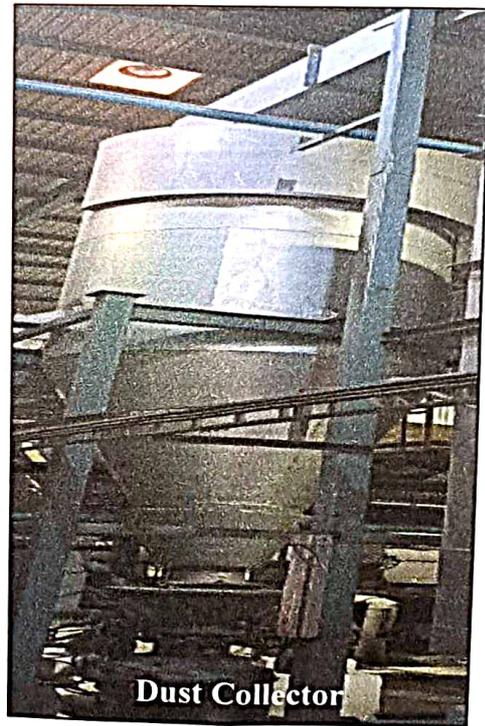


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On Line SPM monitoring



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V. Ambient Air Quality Monitoring:

Ambient air quality monitoring was carried out on dated 13.01.2024 Results of analysis is as given below:

S. No.	Sample Location (Main Gate Entry of Unit)	Result ($\mu\text{g}/\text{m}^3$)
1	Particulate Matter (PM ₁₀)	92
2	Particulate Matter (PM ₁₀)	50
3	Sulphur Dioxide (SO ₂)	8.6
4	Nitrogen Dioxide (NO ₂)	17.3
5	Carbon Monoxide (CO)	<1.15
6	Lead (Pb)	ND
7	Ozone (O ₃)	26.4
8	Benzene (C ₆ H ₆)	ND
9	Benzo (a) Pyrene	ND
10	Ammonia (NH ₃)	ND
11	Nickel (Ni)	ND
12	Arsenic (As)	ND

Test Report of the same is enclosed herewith as Annexure IV.

VI. Ambient Air Quality Monitoring:

Ambient air quality monitoring was carried out on dated 25.01.2024 at Antriksh NRI City Sidcul, Haridwar Results of analysis is as given below:

S. No.	Sample Location (Main Gate Entry of Unit)	Result ($\mu\text{g}/\text{m}^3$)
1	Particulate Matter (PM ₁₀)	92
2	Sulphur Dioxide (SO _x)	7.60
3	Nitrogen Dioxide (NO _x)	24.72

Test Report of the same is enclosed herewith as Annexure V.

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Stack emission monitoring of boilers were conducted by PCRI (Pollution Control Research Institute) BHEL Haridwar on 11.01.2024 Report showed following characteristics.

S. No.	Sample Location (Main Gate Entry)	Unit	Result of 6 TPH Boiler ($\mu\text{g}/\text{m}^3$)	Result of 8TPH Boiler ($\mu\text{g}/\text{m}^3$)
1	Flue Gas Temperature	$^{\circ}\text{C}$	82.5	99.2
2	Flue Gas Velocity	m/Sec	8.4	8.7
3	Particulate Matter	mg/Nm^3	175	243
4	Sulphur Dioxide (SO_2)	ppm	5	5
5	NOx (NO_2)	ppm	43	11
6	Carbon Monoxide (CO)	ppm	379	685
7	VOC (Non-Methane Hydrocarbon)	ppm	BDL	BDL

Test Report of Boiler emission is enclosed herewith as **Annexure VI**.

VII. Hazardous waste Management:

Unit has obtained authorization under the Hazardous and other waste (Management & Transboundary Movement) Rules, 2016 as amended for generation, collection and storage of hazardous wastes. Unit has also provided separate hazardous waste storage facility.

VII. Conclusion:

- i) Unit has provided Effluent Treatment Plant for treatment of process wastewater, ETP outlet is being utilized in cooling tower makeup while RO reject and backwash water of MGF and ACF and domestic wastewater is being contributed to CETP for treatment and disposal.
- ii) Hazardous waste generated is being stored at a separate designated area, hazardous waste is being disposed of through Bharat Oil and Waste Management Limited, which is authorized from UKPCB and CPCB for disposal of waste.
- iii) Boilers are equipped with air pollution control measures i.e. Cyclone Dust Collector and bag Filter with appropriate stack height.
- iv) Unit has also online SPM analyzer for monitoring of suspended particulate matter at stacks.
- v) Boilers of 8 TPH and 6 TPH capacities are being used for steam generation using briquettes as fuel. However, 2TPH and 2.8 TPH capacities boilers are also permitted by using Furnace Oil (FO) as fuel which are as such using as standby purpose only.

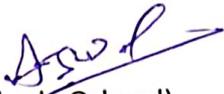
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The Unit has assured that they will either dismantle or will make provision for use of authorized fuel by 15th of February 2024. In this regard Self-Declaration letter provided by the Unit is enclosed as **Annexure VII**.

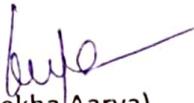
- vi) Unit has developed sufficient green belt area as per the species suggested by Central Pollution Control Board.
- vii) Quarterly monitoring of Air, Water, Soil, Noise etc. Are being carried out by the accredited NABL laboratory named M/s Alkome Synergy Pvt. Ltd.
- viii) Condition prescribed in CCA and other CTE are being complied and its compliance report along with test report of approved laboratory is also being submitted.
- ix) Unit has complying the conditions of CTE and CCA renewal.

Submitted for kind perusal please.



(Prakash Oshwal)

District Industries Centre



(Rekha Aarya)

Tehsildar, Distt- Haridwar,



(S. P. Singh)

Regional Officer, UKPCB, Roorkee



(Ajayveer Singh)
Sub divisional
Magistrate



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/P-149/2023/1218

Date: 05/11/2023
REGD. POST

To,
M/s Pure & Cure Health Care Pvt Ltd,
Plot No: 26A, 27, 28, 29, 30, 37 & 38,
Sector-8A, IIE, Sidcul,
Tehsil & Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 6359	Application No. - 4073620
CCA (Expansion)	
Date :- 17.05.2023	

CCA is hereby granted to M/s Pure & Cure Health Care Pvt Ltd. located at Plot No: 26A, 27, 28, 29, 30, 37 & 38, Sector-8A, IIE, Sidcul, Tehsil & Distt-Haridwar. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 47192.0 Lakh:-

S. No.	Last CCA		Present CCA (Expansion)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Dry Powder Injectables	45,00,000 Nos	Hard, Soft Capsules, Tablet	4752 Lac. Nos.
2	Hard Gelatin Capsules	18,66,66,667 Nos	Ointments/Lotions/lemi/seam/PE tube	510 Lac. Nos.
4	Oral Dry Powder	1,50,00,000 Nos.	Tablets/Kit/LRH	28553 Lac. Nos.
5	Soft gelatin Capsules	9,00,00,000 Nos	Injectables, DPI, FFS, LVP & Ear + Eyes Drops	715 Lac. Nos.
6	Tablets	1,91,91,66,667 Nos.	Liquid Orais	400 Lac. Nos.
7	Ampoule	90,00,000 Nos.	Dry Powder/Sachet	271 Lac. Nos.
8	Eye Drops, Ear Drops and Parentals	1,80,00,000 Nos.	-	-
9	Ointment	3,00,00,000 Nos.	-	-
10	Lotion	60,00,000 Nos.	-	-
11	Liquid Oral	2,00,00,000 Nos.	-	-

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Expansion)
Trade Effluent	250	250
Sewage	100	100

- (ii) **Trade Effluent Treatment and Disposal:** The trade effluent generated in the Unit should be treated through Effluent Treatment Plant established in the Unit and after that treated effluent from the Unit should be disposed through Common Effluent Treatment Plant as per prescribed standards.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide appropriate treatment to the domestic waste water and disposed it through CETP as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1010KVA) x 8	4	HSD	200Ltr./Hr	Acoustic Enclosure & Stack	-
2	Boiler (2TPH) x 1	35	FO	115 Ltr/Hr	Stack	-
3	Boiler (2.8TPH) x 1	35	FO	160 Ltr/Hr	Stack	-
4	Boiler (8TPH) x 1	35	Briquettes	850 Kg/Hr	Stack & dust collector	-
5	DG Set (2000 KVA)x 4	10	HSD	360 Ltr/Hr	Acoustic Enclosure & Stack	-
6	Boiler (6TPH) x 2	35	Agro Base	-	Dust Collector, Bag Filter & Stack	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Pure & Cure Healthcare Pvt. Ltd., SIDCUL, Distt-Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 33.1	0.01123 TPD	As per Rules
2	Schedule I - 3.3	0.000054 TPD	As per Rules
3	Schedule I - 34.2	0.02793 TPD	As per Rules
4	Schedule I - 35.2	0.0027 TPD	As per Rules
5	Schedule I - 35.1	0.001369 TPD	As per Rules
6	Schedule I - 28.6	0.0027 TPD	As per Rules
7	Schedule I - 35.3	20 MTA	As per Rules
8	Schedule I - 5.1	10 MTA	As per Rules
9	Schedule I - 5.2	20 MTA	As per Rules
10	Schedule I - 28.5	30 MTA	As per Rules
11	Schedule I - 28.4	250 MTA	As per Rules

- (iii) The authorization shall be in force for the period upto 31.03.2024.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for the mixing pharmaceuticals formulation & packaging processes only.

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within one month of receipt of this CCA to this Board.

10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. Unit has to comply with the other Specific & General Conditions which are as follows:-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(11)/2001 dated 16.02.2021.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

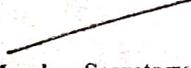
Clean Environment and Healthy Lifestyle
स्वच्छ पर्यावरण एवं स्वस्थ जीवन शैली

UKPCB

7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.


(S.K. Pattnaik)
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.


Member Secretary



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Pure And Cure Healthcare Pvt. Ltd.		
Project Address:	Plot No. 27, 28, 29, 30, Sector 8a, lie, Sidcul, Ranipur		
Town:	Bharat Heavy Electricals Limited Ranipur (its)	Block:	Bahadrabad
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Pure And Cure Healthcare Pvt. Ltd., Plot No. 26a, 27, 28, 29, 30, Secor 8a, lie, Sidcul, Ranipur, Bahadrabad, Haridwar, Uttarakhand - 249403		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2021/6514		
2. Application No.:	21-4/573/UT/IND/2017	3. Category: (GWRE 2020)	Semi Critical
4. Project Status:	Existing With Additional Ground Water Requirment	5. NOC Type:	Renewal
6. Valid from:	24/04/2020	7. Valid up to:	23/04/2023

8. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
950.00	346750.00						

9. Details of ground water abstraction /Dewatering structures													
Total Existing No.:3							Total Proposed No.:1						
Abstraction Structure*	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
	0	0	0	3	0	0	0	0	0	1	0	0	

*DW- Dug Well, DCB-Dug-cum-Bore Well, BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10. Ground Water Abstraction/Restoration Charges paid (Rs.):	615075.00		
11. Number of Pjezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR**
	2	0	1
		DWLR With Telemetry	
			1

**DWLR - Digital Water Level Recorder

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jannagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Pure And Cure Healthcare Pvt. Ltd.		
Project Address:	Plot No. 27, 28, 29, 30, Sector 8a, lie, Sidcul, Ranipur		
Town:	Bharat Heavy Electricals Limited Ranipur (its)	Block:	Bahadradab
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Pure And Cure Healthcare Pvt. Ltd., Plot No. 26a, 27, 28,29, 30, Secor 8a, lie, Sidcul, Ranipur, Bahadradab, Haridwar, Uttarakhand - 249403		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWANOC/IND/REN/1/2021/6514											
2. Application No.:	21-4/573/UT/IND/2017	3. Category: (GWRE 2020)	Semi Critical									
4. Project Status:	Existing With Additional Ground Water Requirement	5. NOC Type:	Renewal									
6. Valid from:	24/04/2020	7. Valid up to:	23/04/2023									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	950.00	346750.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:3						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	3	0	0	0	0	0	1	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							615075.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism:	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

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Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

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- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
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General conditions:

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- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
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- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/573/UT/IND/2017

Applied For Renewal : 2nd

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Pharmaceuticals
(i) Name of Industry:	PURE AND CURE HEALTHCARE PVT. LTD.
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	PLOT NO. 27, 28, 29, 30
Address Line 2 :	SECTOR 8A, IIE, SIDCUL
Address Line 3 :	RANIPUR
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	BAHADRABAD
Village/Town:	Bharat Heavy Electricals Limited Ranipur (ITS)
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Semi Critical
Whether industry is MSME:	No
(iii) Communication Address	
Address Line 1:	PURE AND CURE HEALTHCARE PVT. LTD.
Address Line 2:	PLOT NO. 27, 28,29, 30,37-38 SECOR 8A, IIE, SIDCUL.
Address Line 3:	RANIPUR, BAHADRABAD
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	BAHADRABAD
Pincode:	249403
Phone Number with Area Code:	91 239947
Mobile Number:	91-8755500021
Fax Number:	
(v) Details of Existing NOC issued by CGWA (enclose copy) E-Mail:	kds.hr@akums.in CGWA/NOC/IND/REN/1/2021/6514
NOC Letter No:	
Date of Issuance:	03/12/2021
Vailidity (Start):	24/04/2020
Validity (End):	23/04/2023

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/573/UT/IND/2017

Applied For Renewal : 2nd

	Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):								
(vi)	Purpose of Renewal Application:	Existing with Additional Ground Water Requirement							
2.	Details of Water Requirement (Fresh and Recycled Water Usage): (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)								
(i)	Total Water Requirement (a+b+c+d) (m3/day)								
		Existing	Additional	Total					
	Water Requirement Details (Fresh Water) (m3/day)								
(a)	Ground Water Requirement (m3/day):	950.00	200.00	1150.00					
(b)	Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00					
(c)	Water Supply from Any Agency (m3/day):	0.00	0.00	0.00					
	Total Fresh Water Requirement (a+b+c)(m3/day):	950.00	200.00	1150.00					
(d)	Recycled Water Usage (m3/day):	0.00	0.00	0.00					
	Total Water Requirement : (a+b+c+d)(m3/day)	950.00	200.00	1150.00					
(ii)	Breakup of Water Requirement and Usage:								
	Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)			
	Industrial Activity	650.00	108.00	758.00	365	276670.00			
	Residential / Domestic	180.00	50.00	230.00	365	83950.00			
	Greenbelt Development /Environment Maintenance	120.00	0.00	120.00	365	43800.00			
	Other Use	0.00	42.00	42.00	365	15330.00			
	Grand Total	950.00	200.00	1150.00		419750.00			
(iii)	Details of Water Availability from ETP / STP for Recycle / Resuse usage:								
		Existing		Additional			Total		
		(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
	Effluent / Sewerage generated and treated in ETP / STP:	110.00	365	40150.00	40.00	365	14600.00	150.00	54750.00
	Availability treated Effluent / Sewerage for usage:	55.00	365	20075.00	20.00	365	7300.00	75.00	27375.00

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/573/UT/IND/2017

Applied For Renewal : 2nd

	Effluent / Sewerage discharge after treatment:	55.00	365	20075.00	20.00	365	7300.00	75.00	27375.00
(iv)	Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above								
				Existing (m3/day)			Additional availability (m3/day)		Total Use + Availability (m3/day)
	Industrial Activity / Commercial Use			44.00			16.00		60.00
	Domestic / Residential Use			0.00			0.00		0.00
	Greenbelt development / Environment maintenance			8.00			2.00		10.00
	Other Use / Flushing Req.			3.00			2.00		5.00
	Total			55.00			20.00		75.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:						4			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2014	216.00 / 6		18.00	15 / 365	Submersible Pump	7.50	Yes	Yes / -
2	Borewell / 2014	216.00 / 8		25.00	9 / 365	Submersible Pump	10.00	Yes	Yes / -
3	Borewell / 2014	216.00 / 6		25.00	9 / 365	Submersible Pump	10.00	Yes	Yes / -
4	Borewell / 2016	216.00 / 6		25.00	9 / 365	Submersible Pump	10.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:						0			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

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Applied For Renewal : 2nd

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Adequate plantation has been done in and around the plant premises.
2	Domestic Water School Sanitation	No	
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Ground water quality is being analysed through NABL accredited laboratory.
4	Maintenance of recharge structures	Yes	We have adopted pond in nearby villages.
5	Number of Pizometers as per NOC and Water Level Record	Yes	We have been authorised for 2 nos. of piezometer.
6	Number of Tubewells Borewales as per NOC	Yes	We have been authorised for 4 nos. of borewell.
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	One no. of Piezometer has been installed with AWLR.
8	Quantum of Groundwater as per NOC	Yes	950 KI/Day
9	Recharge through ponds	Yes	We have adopted pond in nearby villages.
10	Recycle and reuse of water	Yes	Approx 55 KI of treated water is reused in industrial activity on daily basis.
11	RWH and AR structures implemented	No	
12	Submission of Compliance report to the Region	Yes	Compliance report is being submitted to the concerned authority.
13	Water conservation measures	Yes	
14	Water Security Plan of villages	Not Applicable	
15	Well monitored around the plant premises	Yes	Piezometer has been installed for ground water level monitoring.
16	Wells fitted with water meter and its Record	Yes	Electromagnetic water meter installed at all abstraction points.

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m ³ /day and / or having a Land Area of Greater Than 2 Ha.- (\$)	
3.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)	
	We have adopted Pond in nearby villages for ground water recharge purpose.	

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Applied For Renewal : 2nd

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

Regional Director, Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, DEHRADUN, UTTARAKHAND, 248001

3. Incomplete application will be summarily rejected.

Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.

4. Receipt of Processing Fee of Rs. 5000.00/- (Rupees Five Thousand Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

Processing Fee:-

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Date:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

5.	Hard copy of application required:	No	
6.	Ground Water Quality Approved	Not Define	Ground Water Charge Required: Not Define
	Ground Water Charge Recieve:	No	Ground Water Charge Amount:
			Ground Water Arear Amount:

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

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Department of Water Resources, River Development and Ganga Rejuvenation
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Applied For Renewal : 2nd

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	CGWA NOC	CGWA NOC Pure & Cure.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Photograph of Adopted Pond	Pond Adoption Photo.pdf

8). Authorization :

No Attachment Found!

9). Extra Attachment :

S.No	Attachment Name	File Name
1	Compliance report	Compliance Report-compressed.pdf
2	CSR	CSR.pdf
3	Borewell Consumption Data	Month wise water consumption.pdf
4	Piezometer Reading	Piezometer Reading.pdf
5	Impact Assessment Report	Impact Assessment Report - Pure & Cure.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	No Attachment Found!		
2	Domestic Water School Sanitation	No Attachment Found!		
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre and Post Monsoon Test Report	Pre and Post Monsoon test Report (2).pdf
4	Maintenance of recharge structures	1	Quotation for Pond Maintenance	Quotation for Cleaning of Pond.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	Piezometer Photograph	Piezometer Photograph.pdf
6	Number of Tubewells Borewales as per NOC	1	Borewell Photograph	Borewell Photograph-compressed.pdf

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
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(Application For Renewal of NOC)**

Application Number : 21-4/573/UT/IND/2017

Applied For Renewal : 2nd

7	Piezometer fitted with AWLRs with telemetry as per NOC	1	Piezometer Photograph	Piezometer Photograph.pdf
		2	Piezometer reading	Piezometer Reading.pdf
8	Quantum of Groundwater as per NOC	1	CGWA NOC	CGWA NOC Pure & Cure.pdf
9	Recharge through ponds	1	Pond Adoption Photograph	Pond Adoption Photo.pdf
10	Recycle and reuse of water	No Attachment Found!		
11	RWH and AR structures implemented	No Attachment Found!		
12	Submission of Compliance report to the Region	No Attachment Found!		
13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Monthly Water Consumption	Month wise water consumption.pdf

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name

12). Bharat Kosh Receipt (Porcessing Fee):

No Attachment Found!

13). Application with Signature and Seal:

S.No	Attachment Name	File Name
1	Scanned copy of signature and seal document	Final Cover Letter.pdf

14). MSME certificate in case of MSME:

No Attachment Found!

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/573/UT/IND/2017

Applied For Renewal : 2nd

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : kdsharma

Submitted By User : kdsharma

Submission Date : 15/04/2023

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



ALKOM SYNERGY PVT LTD



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Sector-10, Noida-201301 U.P. (INDIA)
Tel: 0120-4320319 Mob: +91-8852198187
9818493979, 9354009115
Email: info@alkom.in, www.alkomsynergy.com

Annexure-III

TEST REPORT

Test Report of Waste Water	Report Code	Date of Issue	Sample ID
	WW-181223-01	18/12/2023	ASPL/06122023002-16

Issued To:- M/s. Pure & Cure Healthcare Pvt. Ltd. Plot No 26A, 27, 28, 29,30,37 & 38 Sector- 8A, IIE, SIDCUL, Ranipur, Haridwar-249403, Uttarakhand (India)

SAMPLING & ANALYSIS DATA

Sample Received On : 08/12/2023
 Sample Drawn By : Laboratory Representative
 Sample Description : ETP INLET
 Sample Drawn On : 06/12/2023
 Sample Quantity/Packing detail : 2 lit/Plastic Cane
 Weather Conditions : Normal
 Analysis Duration : 08/12/2023 To 18/12/2023

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:-3025(Part-11)	5.24	-
2.	Chemical Oxygen Demand (as O ₂)	APHA 5220-B 23 rd Edition	486.9	mg/l
3.	Total Suspended Solid	APHA 2540-D 23 rd Edition	379.1	mg/l
4.	Phosphate (as P)	APHA 4500-D 23 rd Edition	2.38	mg/l
5.	Biological Oxygen Demand(as O ₂)	IS:-3025(Part-44)	182.3	mg/l
6.	Total Dissolved Solids	APHA 2540-C 23 rd Edition	954	mg/l
7.	Lead (Pb)	APHA 3111-B 23 rd Edition	2.39	mg/l
8.	Mercury (Hg)	APHA 3112-B 23 rd Edition	BDL	mg/l
9.	Oil & Grease	APHA 5220-B 23 rd Edition	2.52	mg/l
10.	Chromium (Cr)	APHA 3500-B 23 rd Edition	BDL	mg/l
11.	Arsenic (As)	APHA 3114-C 23 rd Edition	BDL	mg/l
12.	Cyanide (CN)	APHA 4500-CN, 23 rd Edition	BDL	mg/l
13.	Sulfide	APHA 4500-S.D 23 rd Edition	BDL	mg/l
14.	Phenolic Compounds	APHA 5530-B 23 rd Edition	2.64	mg/l

BDL: Below Detection Limit

CHECKED BY

AUTHORIZED SIGNATORY



AIKOM SYNERGY PVT LTD



TC-9580

Laboratory - C-212 2nd & 3rd Floor,
Sector-10, Noida-201301, U.P. (INDIA)
Tel. 0120-4320319 Mob. +91-8882196187
9818493979, 9354009115
Email: info@aiKOM.in, www.aiKOMsynergy.com

Test Report of	Report Code	TEST REPORT Date of Issue	Sample ID
Waste Water	WW-181223-02	18/12/2023	ASPL/06122023002-17

Issued To:- M/s. Pure & Cure Healthcare Pvt. Ltd. Plot No 26A, 27, 28, 29,30,37 & 38 Sector- 8A, IIE,
SIDCUL, Ranipur, Haridwar-249403, Uttarakhand (India)

SAMPLING & ANALYSIS DATA

Sample Received On : 08/12/2023
 Sample Drawn By : Laboratory Representative
 Sample Description : ETP OUTLET
 Sample Drawn On : 06/12/2023
 Sample Quantity/Packing detail : 2 lit/Plastic Cane
 Weather Conditions : Normal
 Analysis Duration : 08/12/2023 To 18/12/2023

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:-3025(Part-11)	7.24	-	6.5-8.3
2.	Chemical Oxygen Demand (as O ₂)	APHA 5220-B 23 rd Edition	42.9	mg/l	50
3.	Total Suspended Solid	APHA 2540-D 23 rd Edition	51.5	mg/l	<100
4.	Phosphate (as P)	APHA 4500-D 23 rd Edition	0.63	mg/l	2.0
5.	Biological Oxygen Demand(as O ₂)	IS:-3025(Part-44)	11.8	mg/l	<30
6.	Total Dissolved Solids	APHA 2540-C 23 rd Edition	291	mg/l	--
7.	Lead (Pb)	APHA 3111-B 23 rd Edition	BDL	mg/l	--
8.	Mercury (Hg)	APHA 3112-B 23 rd Edition	BDL	mg/l	--
9.	Oil & Grease	APHA 5220-B 23 rd Edition	<1.0	mg/l	10.0
10.	Chromium (Cr)	APHA 3500-B 23 rd Edition	BDL	mg/l	--
11.	Arsenic (As)	APHA 3114-C 23 rd Edition	BDL	mg/l	--
12.	Cyanide (CN)	APHA 4500-CN, 23 rd Edition	BDL	mg/l	--
13.	Sulfide	APHA 4500-S.D 23 rd Edition	BDL	mg/l	--
14.	Phenolic Compounds	APHA 5530-B 23 rd Edition	BDL	mg/l	--
15.	Bio Assay Test (%)	IS:-6582 (Part-2)	100% Survival		98% Survival of Fish After 96 hours in 100% Effluent

BDL - Below Detection Limit

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TEST REPORT

Test Report of	Report Code	Date of Issue	Sample ID
Ambient Air Quality	AAQ-181223-01	18/12/2023	ASPL/06122023002-1

Issued To:- M/s. Pure & Cure Healthcare Pvt. Ltd. Plot No 26A, 27, 28, 29,30,37 & 38 Sector- 8A, IIE,
SIDCUL, Ranipur, Haridwar-249403, Uttarakhand (India)

SAMPLING & ANALYSIS DATA

Sample Drawn By : Lab Representative
Date of Sampling : 06/12/2023 (09:40 am) To 07/12/2023 (09:40 am)
Sample Description : Ambient Air
Sampling Location : Main Entry Gate (2 meter above Ground)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 08/12/2023 To 18/12/2023
Ambient Temperature (°C) : 26
Average Flow Rate of SPM (m³/min.) : 1.11
Average Flow Rate of Gases (lpm) : 1.0
Equipment used & Calibration Status : RDS & FPS (Calibration valid up to 2024)
Weather Condition : Normal

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per CPCB,MOEF (Industrial Residential Rural & Other Areas
1.	Particulate Matter (PM ₁₀)	IS:-5182 (Part-XXIII)	92	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:-5182 (Part-XXIV)	50	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:-5182 (Part-II)	8.6	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:-5182 (Part-VI)	17.3	µg /m ³	80.0
5.	Carbon monoxide (as CO)	IS:-5182 (Part-X)	< 1.15	mg/m ³	4.0
6.	Lead(as Pb)	IS:-5182 (Part-XXII)	ND	µg /m ³	1.0
7.	Ozone (as O ₃)	IS:-5182 (Part-IX)	26.4	µg /m ³	180.0
8.	Benzene (as C ₆ H ₆)	IS:-5182 (Part-XI)	ND	µg /m ³	5.0
9.	Benzo (a) Pyrene	IS:-5182 (Part-XII)	ND	ng /m ³	1.0
10.	Ammonia (as NH ₃)	IS:-5182 (Part-XXV)	ND	µg /m ³	400.0
11.	Nickel (as Ni)	IS:-5182 (Part-XXVI)	ND	ng /m ³	20.0
12.	Arsenic (as As)	CPCB Volume:-I (2012)	ND	ng /m ³	6.0

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AUTHORIZED SIGNATORY



NABL Accredited (Certificate No. TC-9580), ISO 9001, 14001, 45001, and OHSAS 18001 Certified Laboratory
MOEF & CC (Ministry of Environment Forests & Climate Change)-Recognized Laboratory



TC-9580

Laboratory - C-212, 2nd & 3rd Floor,
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Tel.: 0120-4320319 Mob. +91-8882196187
9818493979, 9354009115.
Email info@alkom.in, www.alkomsynergy.com

TEST REPORT

Test Report of	Report Code	Date of Issue	Sample ID
Ambient Air Quality	AAQ-181223-02	18/12/2023	ASPL/06122023002-2

Issued To:-M/s. Pure & Cure Healthcare Pvt. Ltd. Plot No 26A, 27, 28, 29,30,37 & 38 Sector- 8A, IIE,
SIDCUL, Ranipur, Haridwar-249403, Uttarakhand (India)

SAMPLING & ANALYSIS DATA

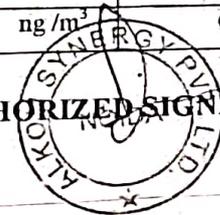
Sample Drawn By	: Lab Representative
Date of Sampling	: 06/12/2023 (10:00 am) To 07/12/2023 (10:00 am)
Sample Description	: Ambient Air
Sampling Location	: Near Scrap Yard (2 meter above Ground)
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 08/12/2023 To 18/12/2023
Ambient Temperature (°C)	: 26
Average Flow Rate of SPM (m ³ /min.)	: 1.12
Average Flow Rate of Gases (lpm)	: 1.0
Equipment used & Calibration Status	: RDS & FPS (Calibration valid up to 2024)
Weather Condition	: Normal

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per CPCB,MOEF (Industrial Residential Rural & Other Areas)
1.	Particulate Matter (PM ₁₀)	IS:-5182 (Part-XXIII)	88	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:-5182 (Part-XXIV)	49	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:-5182 (Part-II)	6.8	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:-5182 (Part-VI)	17.5	µg /m ³	80.0
5.	Carbon monoxide (as CO)	IS:-5182 (Part-X)	< 1.15	mg/m ³	4.0
6	Lead(as Pb)	IS:-5182 (Part-XXII)	ND	µg /m ³	1.0
7	Ozone (as O ₃)	IS:-5182 (Part-IX)	27.9	µg /m ³	180.0
8	Benzene (as C ₆ H ₆)	IS:-5182 (Part-XI)	ND	µg /m ³	5.0
9	Benzo (a) Pyrene	IS:-5182 (Part-XII)	ND	ng /m ³	1.0
10	Ammonia (as NH ₃)	IS:-5182 (Part-XXV)	ND	µg /m ³	400.0
11	Nickel (as Ni)	IS:-5182 (Part-XXVI)	ND	ng /m ³	20.0
12	Arsenic (as As)	CPCB Volume:-I (2012)	ND	ng /m ³	6.0

CHECKED BY

AUTHORIZED SIGNATORY





TEST REPORT

Test Report of Ambient Air Quality	Report Code AAQ-181223-03	Date of Issue 18/12/2023	Sample ID ASPL/06122023002-3
Issued To:- M/s. Pure & Cure Healthcare Pvt. Ltd. Plot No 26A, 27, 28, 29,30,37 & 38 Sector- 8A, IIE, SIDCUL, Ranipur, Haridwar-249403, Uttarakhand (India)			

SAMPLING & ANALYSIS DATA

Sample Drawn By	: Lab Representative
Date of Sampling	: 06/12/2023 (10:10 am) To 07/12/2023 (10:10 am)
Sample Description	: Ambient Air
Sampling Location	: Near DG Area (2 meter above Ground)
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 08/12/2023 To 18/12/2023
Ambient Temperature (°C)	: 26
Average Flow Rate of SPM (m ³ /min.)	: 1.10
Average Flow Rate of Gases (lpm)	: 1.0
Equipment used & Calibration Status	: RDS & FPS (Calibration valid up to 2024)
Weather Condition	: Normal

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per CPCB,MOEF (Industrial Residential Rural & Other Areas)
1.	Particulate Matter (PM ₁₀)	IS:-5182 (Part-XXIII)	91	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:-5182 (Part-XXIV)	52	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:-5182 (Part-II)	8.2	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:-5182 (Part-VI)	17.6	µg /m ³	80.0
5.	Carbon monoxide (as CO)	IS:-5182 (Part-X)	< 1.15	mg/m ³	4.0
6.	Lead(as Pb)	IS:-5182 (Part-XXII)	ND	µg /m ³	1.0
7.	Ozone (as O ₃)	IS:-5182 (Part-IX)	27.4	µg /m ³	180.0
8.	Benzene (as C ₆ H ₆)	IS:-5182 (Part-XI)	ND	µg /m ³	5.0
9.	Benzo (a) Pyrene	IS:-5182 (Part-XII)	ND	ng /m ³	1.0
10.	Ammonia (as NH ₃)	IS:-5182 (Part-XXV)	ND	µg /m ³	400.0
11.	Nickel (as Ni)	IS:-5182 (Part-XXVI)	ND	ng /m ³	20.0
12.	Arsenic (as As)	CPCB Volume:-1 (2012)	ND	ng /m ³	6.0

CHECKED BY

AUTHORIZED SIGNATORY





Regional Office

Uttarakhand Pollution Control Board
Irrigation Design Building, Canal Road, Roorkee Distric Haridwar

Ambient Air Quality Monitoring Report Jan.-2024/AQM-01

- 1 Sampling Address: M/s Pure & Cure Health Care Pvt. Ltd. Plot No 26A, 27,28,29,30,37,38 SECTOR 3A, IIE, Sidcul, Ranipur, Haridwar-249403, Utarakhand
- 2 Unit Representative Sh. Arjun Singh (HR)
- 3 Sample Collected By: Sh. Amit Bhardwaj (S.A) & Sh. Shubham Gayan (MLA)
- 4 Monitoring Location Antriksh NRI City SIDCUL, Haridwar UKD
- 5 Date of Monitoring 25.01.2024

Parameters	Test Method	Measured µg/m ³	Standred Value (µg/m ³)
1 Particular Matter (PM10)	Gravimetric Method	93.12	100
2 Nitrogen Oxide (NOx)	Modified Jacob and Hochheiser Method	24.72	30
3 Sulpher Oxide (SOx)	Improved West and Gaeke Method	7.60	30

Subramanyam
Monitoring Assistant

A. C.
Scientific Assistant

Subramanyam
Assistant Scientific Officer

S.K.
Regional Officer



PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान
भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403
POLLUTION CONTROL RESEARCH INSTITUTE
(A Govt. of India - UNDP / UNIDO Project)
BHARAT HEAVY ELECTRICALS LIMITED
RANIPUR, HARIDWAR (U.K.) - 249 403

2191

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2023-24:1119

Date : 13-01-2024

A. GENERAL INFORMATION:

1.	Name and address of plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A,27,28,29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-O-191
3.	Date of sampling	:	11-01-2024
4.	Source of emission	:	Boiler Stack-I
5.	Construction material of stack	:	Mild Steel
6.	Stack Height from G.L.	:	30 m
7.	Internal diameter of stack	:	0.9 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity of Boiler	:	6 TPH
11.	Load during Sampling	:	2.5 TPH
12.	Type of fuel used & consumption	:	27 TPD (Briquette)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Standards*
1.	Flue Gas Temperature	°C	82.5	-
2.	Flue Gas Velocity	m/sec	8.4	-
3.	Particulate Matter	mg/Nm ³	175	250
4.	Sulphur Dioxide (as SO ₂)	ppm	5	-
5.	NO _x (as NO ₂)	ppm	43	-
6.	Carbon Monoxide (CO)	ppm	379	-
7.	VOC (as Non Methane Hydrocarbon)	ppm	BDL	-

BDL: Below Detectable Limit

*EPA Notification [GSR 373(E), May 16, 2023]: Emission Standards for Boilers

Prepared by

Ankur Mohan
Ankur Mohan
Engineer (PCRI)

Approved by

Avinash Kumar
Avinash Kumar
Manager (PCRI)

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PCRI/051

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(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

2191

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2023-24:1120

Date : 13-01-2024

A. GENERAL INFORMATION:

1.	Name and address of plant	: M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A,27,28,29 & 30, Sector-8A, HE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	: 23-0172-0-191
3.	Date of sampling	: 11-01-2024
4.	Source of emission	: Boiler Stack-III
5.	Construction material of stack	: Mild Steel
6.	Stack Height from G.L.	: 33 m
7.	Internal diameter of stack	: 0.7 m
8.	Location of sampling point	: Port Hole of Stack
9.	Method of sampling	: Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity of Boiler	: 8 TPH
11.	Load during Sampling	: 2.5 TPH
12.	Type of fuel used & consumption	: 27 TPD (Briquette)
13.	Sample collection by	: PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Standards*
1.	Flue Gas Temperature	°C	99.2	-
2.	Flue Gas Velocity	m/sec	8.7	-
3.	Particulate Matter	mg/Nm ³	243	250
4.	Sulphur Dioxide (as SO ₂)	ppm	5	-
5.	NO _x (as NO ₂)	ppm	11	-
6.	Carbon Monoxide (CO)	ppm	685	-
7.	VOC (as Non Methane Hydrocarbon)	ppm	BDL	-

BDL: Below Detectable Limit

*EPA Notification [GSR 373(E), May 16, 2023]: Emission Standards for Boilers

Prepared by

Ankur Mohan

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash Kumar

Avinash Kumar
Manager (PCRI)

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2189

TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1102

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A,27,28,29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-0-191
3.	Date of sampling	:	05-01-2024
4.	Source of emission	:	D.G. Set-1
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	15 m
7.	Internal diameter of stack	:	0.2 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	1010 KVA
11.	Load during sampling	:	810 KVA
12.	Type of fuel used and consumption	:	180 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	285	-
2.	Flue Gas Velocity	m/sec	9.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	53	75
4.	Sulphur Dioxide (as SO ₂)	ppm	5	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	468	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	85	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	61	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash
Avinash Kumar
Manager (PCRI)

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BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1103

Date: 09-01-2024

A. GENERAL INFORMATION:

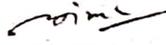
1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-0-191
3.	Date of sampling	:	05-01-2024
4.	Source of emission	:	D.G. Set-2
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	15 m
7.	Internal diameter of stack	:	0.2 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	1010 KVA
11.	Load during sampling	:	810 KVA
12.	Type of fuel used and consumption	:	180 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	287	-
2.	Flue Gas Velocity	m/sec	9.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	54	75
4.	Sulphur Dioxide (as SO ₂)	ppm	5	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	471	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	84	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	61	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by


 Ankur Mohan
 Engineer (PCRI)

Approved by


 Avinash Kumar
 Manager (PCRI)

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PCRI/051

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RANIPUR, HARIDWAR (U.K.) - 249 403

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TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1104

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-O-191
3.	Date of sampling	:	05-01-2024
4.	Source of emission	:	D.G. Set-3
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	15 m
7.	Internal diameter of stack	:	0.2 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	1010 KVA
11.	Load during sampling	:	810 KVA
12.	Type of fuel used and consumption	:	180 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.I.E.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	282	-
2.	Flue Gas Velocity	m/sec	9.1	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	52	75
4.	Sulphur Dioxide (as SO ₂)	ppm	4	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	462	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	86	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	62	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by


Ankur Mohan
Engineer (PCRI)

Approved by


Avinash Kumar
Manager (PCRI)

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 RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1105

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-O-191
3.	Date of sampling	:	05-01-2024
4.	Source of emission	:	D.G. Set-4
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	15 m
7.	Internal diameter of stack	:	0.2 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	1010 KVA
11.	Load during sampling	:	810 KVA
12.	Type of fuel used and consumption	:	180 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	284	-
2.	Flue Gas Velocity	m/sec	9.1	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	53	75
4.	Sulphur Dioxide (as SO ₂)	ppm	4	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	467	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	85	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	60	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
 Engineer (PCRI)

Approved by

Avinash Kumar
 Manager (PCRI)

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TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1106

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, HE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-0-191
3.	Date of sampling	:	05-01-2024
4.	Source of emission	:	D.G. Set-5
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	15 m
7.	Internal diameter of stack	:	0.2 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, PID, NDIR and Electro Chemical Sensors
10.	Capacity	:	1010 KVA
11.	Load during sampling	:	810 KVA
12.	Type of fuel used and consumption	:	180 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	285	-
2.	Flue Gas Velocity	m/sec	9.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	55	75
4.	Sulphur Dioxide (as SO ₂)	ppm	6	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	475	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	84	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	61	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash Kumar
Manager (PCRI)

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PCRI/051

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TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1107

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A,27,28,29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-O-191
3.	Date of sampling	:	06-01-2024
4.	Source of emission	:	D.G. Set-7
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	6 m
7.	Internal diameter of stack	:	0.25 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	2000 KVA
11.	Load during sampling	:	1400 KVA
12.	Type of fuel used and consumption	:	350 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	° C	394	-
2.	Flue Gas Velocity	m/sec	11.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	61	75
4.	Sulphur Dioxide (as SO ₂)	ppm	6	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	547	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	81	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	57	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash
Avinash Kumar
Manager (PCRI)

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PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) - 249403

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India – UNDP / UNIDO Project)

BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1108

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-0-191
3.	Date of sampling	:	06-01-2024
4.	Source of emission	:	D.G. Set-8
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	6 m
7.	Internal diameter of stack	:	0.25 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	2000 KVA
11.	Load during sampling	:	1400 KVA
12.	Type of fuel used and consumption	:	350 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	393	-
2.	Flue Gas Velocity	m/sec	11.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	59	75
4.	Sulphur Dioxide (as SO ₂)	ppm	6	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	542	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	79	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	58	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash Kumar
Manager (PCRI)

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PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

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BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1109

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A,27,28,29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-O-191
3.	Date of sampling	:	06-01-2024
4.	Source of emission	:	D.G. Set-9
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	6 m
7.	Internal diameter of stack	:	0.25 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part – III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	2000 KVA
11.	Load during sampling	:	1400 KVA
12.	Type of fuel used and consumption	:	350 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	398	-
2.	Flue Gas Velocity	m/sec	11.2	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	61	75
4.	Sulphur Dioxide (as SO ₂)	ppm	6	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	549	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	78	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	57	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E). dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Avinash Kumar
Manager (PCRI)

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PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान

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BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise: 2023-24:1110

Date: 09-01-2024

A. GENERAL INFORMATION:

1.	Name and address of Plant	:	M/s Pure & Cure Healthcare Pvt Ltd, Plot No. 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur Haridwar-249403 Uttarakhand
2.	Work Order No.	:	23-0172-0-191
3.	Date of sampling	:	06-01-2024
4.	Source of emission	:	D.G. Set-10
5.	Construction Material of Stack	:	Mild Steel
6.	Stack Height from G.L.	:	6 m
7.	Internal diameter of stack	:	0.25 m
8.	Location of sampling point	:	Port Hole of Stack
9.	Method of sampling	:	Emission Regulations Part - III, IS: 11255, FID, NDIR and Electro Chemical Sensors
10.	Capacity	:	2000 KVA
11.	Load during sampling	:	1400 KVA
12.	Type of fuel used and consumption	:	350 Liters/Hr (HSD)
13.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

B. RESULTS OF FLUE GAS EMISSION MONITORING:

Sl. No.	Parameter	Unit	Measured Value	Emission Limits*
1.	Flue Gas Temperature	°C	396	-
2.	Flue Gas Velocity	m/sec	11.1	-
3.	Particulate Matter (at 15% O ₂)	mg/Nm ³	60	75
4.	Sulphur Dioxide (as SO ₂)	ppm	5	-
5.	NO _x (as NO ₂) at 15% O ₂	ppm	543	710
6.	Carbon Monoxide (CO) at 15% O ₂	mg/Nm ³	77	150
7.	VOC (as Non Methane Hydrocarbon) at 15% O ₂	mg/Nm ³	56	100

*Emission standards for Diesel Engine (Engine Rating more than 800 KW) notified by the Environmental (Protection) Third Amendment Rules 2002 vide G.S.R. 489 (E), dated 9 July, 2002 at Sl. No. 96, under The Environment (Protection) Act, 1986.

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Approved by

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Pure & Cure Healthcare Pvt. Ltd.

Works: 26A, 27, 28, 29 & 30, Sector-8A, IIE, SIDCUL, Ranipur, Haridwar - 249 403 (Uttarakhand), India
Tel: +91-1334-234327, 28 & 29, Fax: +91-1334-234330 Email: pureandcure@akums.in

(A Unit of
Akums Drugs &
Pharmaceuticals
Ltd.)

Self-Declaration/Undertaking

I, Nandkishor Damodar Puranik, son of Late Shri Damodar Madhav Puranik, aged about 64 Years, employed in the Firm Pure and Cure Healthcare Pvt. Ltd. located at plot No. 26A,27-30, 37and 38, Sector 8A, I.I.E. Sidcul,Ranipur,Haridwar, 249403 as AVP Engineering residence of Flat No.301,G-8 tower Haridwar Greens, Roshnabad, Haridwar, Uttarakhand

I hereby solemnly affirm and declare that our firm is complying with the conditions mentioned in the CCA issued by Uttarakhand Pollution Control Board vide letter No UKPCB/HO/Con/P-149/2023/1218 dated 05/12/2018.

I would like bring this to your notice that we have 5 nos. of boiler whose details are as follows.

1. 2 TPH x 01Nos. (Fuel- FO)
2. 2.8 TPH x 01Nos. (Fuel- FO)
3. 6 TPH x 02 Nos. (Fuel- Briquette)
4. 8 TPH x 01 Nos. (Fuel- Briquette)

Currently we are using 6 TPH and 8 TPH boiler which are operated on biofuel i.e. Briquette.

We are not using 2 and 2.8 TPH boiler in which FO is used. It is there for standby purpose only.

We assure you that we will either dismantle or will make provision for use of approved fuel in these boilers by 15th February 2024.


DEPONENT

Place: Pure and Cure Healthcare Pvt. Ltd.

Date: 12/02/2024